## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.236/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

Articles 12.2 of the Power Purchase Agreement dated 16.12.2019 for supply of 324.4 MW wind energy-based power entered between Adani Wind Energy MP One Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with

Carrying Cost.

Date of Hearing : **15.12.2023** 

Coram : Shri Jishnu Barua, Chairperson

> Shri Arun Goyal, Member Shri P. K. Singh, Member

: Adani Wind Energy MP One Private Limited (AWEMOPL) Petitioner

Respondents : Solar Energy Corporation of India Ltd. & Ors.

Parties Present : Shri Saunak Rajguru, Advocate, AWEMOPL

Shri Pradyumn Amit Sharma, Advocate, AWEMOPL

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking Change in Law compensation along with the payment of the carrying cost in terms of the Power Purchase Agreement dated 16.12.2019 for the events, namely, (i) increase in Goods and Services Tax on renewable energy devices and parts from 5% to 12% vide Department of Revenue, Ministry of Finance's Notification No. 8/2021-Central Tax (Rate) dated 30.9.2021, and (ii) cost incurred on account of the mandate to install Reactive Power Compensation Device viz. 'Capacitor Bank' in terms of the Working Group Report dated July 2022 thereby changing the interpretation qua such requirement under the Central Electricity Authority (Technical Standards for Connectivity to the Grid), Regulations 2007 read with 2013 Amendment thereto.

- 2. After hearing the learned counsel for the Petitioner, the Commission directed as under:
  - (a) Admit. Issue notice to the Respondents.
  - (b) The Petitioner to serve a copy of the Petition on the Respondents and Respondents to file their reply, if any, within four weeks after serving a copy of the same to the Petitioner, who may file its rejoinder within four weeks thereafter.

3. The Petition shall be listed for hearing on 19.4.2024.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)